(c) The memorandum has been received recently. Due note would be taken of the points made in the memorandum. Re-constitution of the Telephone Advisory Committee fof Calcutta Telephone District ig under examination anj the same would be constituted in due course.

Sub-connnittces on soda ash

677. SHRI NEPALDEV BHATTA-CHARJEE. Wil) the Minister of CHE-MICALS AND FERTILIZERS be pleased to state;

(a) whether it is a fact that a High Powered Committee on Soda Ash, headed by Shri Rama Chandra Rath, Minister of Stat_e for Chemicals, at its meeting held on 19th July, 1983 decided to form two Sub-Committees;

(b) whether the two Sub-Committees have been formed;.

(c) if. not, what is the reason therefor;

(d) whether it is also a fact that Consumer Associations have represented to Government repeatedly regarding the delay in forming the two Sub-Committees; and

(e) if so, what action has begn taken On these representations?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI R. C RATH): (a) to (e) The All India Silicate Manufacturers' Association had representee for early formation of the two Sub-Committees. The two Sub-Committees of the High Powered Committee on Soda Ash have since been constituted o_n 1st March, 1984 after due consideration with regard to the composition and terms of reference

High Power Committee on Soda Ash

678. SHRI NEPALDEV BHATTA-CHARJEE; Will the Minister of CHE-MICALS AND FERTILIZERS b_e pleaed to state;

(a) whether it is a fact that a High Powered Committee on Soda Ash headed by Shri Rama Chandra Rath, Minister of State for Chemicals has been appointed:

(b) whether it is a fact that this Committee will go into all aspects of soda ash including production. distribution, pricing, import policy, import duty etc.;

(c) whether it is a fact that when Consumer Associations represented to Government for reduction of price/import duty of soda ash, they were informed that such questions will b_e examined by ihe High Powered Committee;

(d) whether it is also a fact that producers of soda ash have increased the price; and

(c) if so, why Government have not advised the producers to maintain, status quo on prices pending consideration of the whole issue by the High Powered Committee?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI R. C. RATH). (a) to (c) Yes. Sir.

(d) and (e) ^At present, there is no statutory control on the price of Soda Ash. However, the prices of the. producers ar_e being informally monitored. Recently when the manufacturers informed about the increase in prices in the wake of factors like, increase in the price of coal, railway freight, cost of baging, the matter was reviewed to assess primarily whether the increase in price was commensurate with the increase in prices have also been asked to re-examine whether the quantum of increase was justified.